


FIR No. 579/2020  
PS Moti Nagar  
U/s 25 Arms Act 1959  
STATE VS Sonu @ Refer  
02.10.2020

Present: Ld. APP for the State.  
Sh. M. Yusuf Ld. Counsel for accused.

Verification report of bailbond received from the IO/SHO concerned wherein it has come up that the surety is residing on address so furnished from last 13-14 years however that jhuggi is temporary and the solvency proof i.e. Kisan Vikas Patra could not be verified due to 02.10.2020 being holiday. Accordingly fresh verification report as to the solvency proof of surety be called for 03.10.2020

  
(Deepika Thakran)  
Duty MM-II/West/THC/Delhi  
02.10.2020

FIR No. 11850/2020  
PS Kirti Nagar  
U/s 379/411 IPC  
STATE VS Prempal  
02.10.2020

Present: Ld. APP for the State.  
Sh. Praney Abhishek Ld. Counsel for accused.

The present bail application has been filed on behalf of accused Prempal in the above mentioned case FIR wherein it is submitted that applicant is in JC since 23.09.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further stated that investigation qua accused has been completed and no purpose would be served by keeping the accused in JC. Hence, present application seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that stolen case property has been recovered from the possession of accused and accused used the same for supplying the illicit liquor. It is further mentioned that accused is involved in five other criminal cases and if he is enlarged on bail he can threaten the witnesses and repeat the same offences in future. With this, prayer of dismissal of present application is made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused person and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes



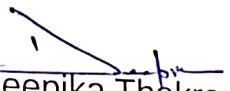
the same.

4. He will not commit the same or similar offence in future and in the even of any fresh involvement in same or similar offence his bail is liable to be cancelled and IO may apply for the same.

Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused

Record be sent back to concerned court.

  
(Deepika Thakran)  
Duty MM-II/West/THC/Delhi  
02.10.2020

BEFORE

FIR No. 978/20  
PS Tilak Nagar  
U/s 379/411/34 IPC  
STATE VS Abhishek @ Shekhar Gupta  
02.10.2020

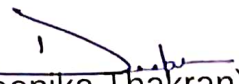
Present: Ld. APP for the State.  
Sh. C.P. Dubey Ld. Counsel for accused with surety.  
Vide order dt.1.10.2020, Sh. Puneet Nagpal, Ld. MM-07, West District has granted bail to accused Abhishek Gupta @ Shekhar subject to furnishing of personal and surety bonds to tune of Rs.15,000/- each. As per verification report the address of the surety so furnished stands verified and it is mentioned that she is residing on the said address alongwith her husband (accused) since last five years however the documents i.e. solvency proof could not be verified due to 02.10.2020 being gazetted holiday. Original FDR seen and returned. In compliance of said order the said bail bonds are furnished and accepted. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court. However it is clarified that in the event of any deficiency in the solvency proof the accused is liable to be arrested again if fresh solvency proof of surety or fresh surety is not furnished. IO is directed to file fresh verification report qua the same before the concerned court within a week.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record and sent to concerned court.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

  
(Deepika Thakran)  
Duty MM-II/West/THC/Delhi  
02.10.2020

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FIR No. 789/20  
PS Nihal Vihar  
U/s 420/34 IPC  
STATE VS Mrs. Shanti  
02.10.2020

An application for issuance of NBWs against accused Shanti  
has been moved by IO.

Present : Ld. APP for the state.  
IO ASI Shanker in person.

Heard. Record is perused carefully.

Record is revealing that despite the efforts made, accused could not  
be apprehended. She has also not cooperated in investigation. Accordingly, NBW  
be issued against the accused Shanti to be executed through IO concerned for  
27.11.2020. Application stands disposed off. Copy of this order be given dasti to  
the IO.

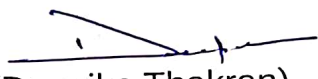
  
(Deepika Thakran)  
Duty MM-II/West/THC/Delhi  
02.10.2020

FIR No. 813/20  
PS Nihal Vihar  
U/s 420/34 IPC  
STATE VS Mrs. Shanti  
02.10.2020

**An application for issuance of NBWs against accused Shanti has been moved by IO.**

Present : Ld. APP for the state.  
IO ASI Shanker in person.  
Heard. Record is perused carefully.

Record is revealing that despite the efforts made, accused could not be apprehended. She has also not cooperated in investigation. Accordingly, NBW be issued against the accused Shanti to be executed through IO concerned for 27.11.2020. Application stands disposed off. Copy of this order be given dasti to the IO.

  
(Deepika Thakran)  
Duty MM-II/West/THC/Delhi  
02.10.2020

FIR No.665/20  
PS Ranhola  
U/s 308/34 IPC  
STATE VS Pradeep  
02.10.2020


Present: Ld. APP for the State.  
Sh. Rajinder Singh Ld. Counsel for accused Pradeep.


In the reply filed by IO it is mentioned that the chargesheet has been filed in the court after completion of investigation however neither the date of arrest of accused Pradeep is mentioned in the reply so filed nor the date of filing of chargesheet before the concerned court. Since this is an application seeking default bail U/s 167(2) Cr.PC let fresh reply be called from the IO mentioning specifically the date of arrest of applicant/ accused and date of filing of chargesheet and same be filed before the concerned court on 03.10.2020 as chargesheet has already been filed in the present case and as per the directions of Ld. CMM, West District, Tis Hazari Courts, Delhi in circular no. 1588-1642 CMM(West)/DR/THC/2020 dated 30.09.2020 the bail applications in which chargesheet has already been filed are directed to be taken up by the concerned court. Record be submitted to the concerned court forthwith. *D*

(Deepika Thakran)  
Duty MM-II/West/THC/Delhi  
02.10.2020

FIR No.665/20  
PS Ranhola  
U/s 308/34 IPC  
STATE VS Amit Rawat  
02.10.2020

Present: Ld. APP for the State.  
None for accused.

In the reply filed by IO it is mentioned that the chargesheet has been filed in the court after completion of investigation however neither the date of arrest of accused Amit Rawat is mentioned in the reply so filed nor the date of filing of chargesheet before the concerned court. Since this is an application seeking default bail U/s 167(2) Cr.PC let fresh reply be called from the IO mentioning specifically the date of arrest of applicant/ accused and date of filing of chargesheet and same be filed before the concerned court on 03.10.2020 as chargesheet has already been filed in the present case and as per the directions of Ld. CMM, West District, Tis Hazari Courts, Delhi in circular no. 1588-1642 CMM(West)/DR/THC/2020 dated 30.09.2020 the bail applications in which chargesheet has already been filed are directed to be taken up by the concerned court. Record be   
*submitted to the concerned court forthwith.*

  
(Deepika Thakran)  
Duty MM-II/West/THC/Delhi  
02.10.2020



FIR No. 436/18  
PS Nihal Vihar  
U/s 323/341/354/354A/354D/34 IPC  
STATE VS Ajeet Singh  
02.10.2020

Present: Ld. APP for the State.  
Sh. Arpit Bhalla Ld. Counsel for accused through VC.  
IO ASI Shanker with complainant through VC

The present bail application has been filed on behalf of accused Ajeet Singh via email in the above mentioned case FIR wherein it is submitted that applicant is in JC since 29.09.2020. It is further stated that the matter has been settled between the complainant and accused. It is further stated that no purpose would be served by keeping the accused in JC. Hence, present application seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that accused is in JC since 29.09.2020 and a case bearing FIR no. 610/19 U/s 308/34 IPC is pending against him and his family has no control upon him. With this prayer for dismissal of present application is made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Complainant has submitted during VC that she has settled the matter with the applicant and both the parties shall be moving for quashing of the present FIR in due course. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused person and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.



3. He will furnish his fresh address on record as and when he changes the same.

4. He will not commit the same or similar offence in future.

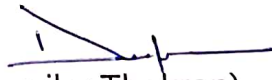
Bail bonds are furnished and accepted. Original FDR seen and returned to surety after making endorsement on the same. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Copy of this order be sent to the Id. Counsel for accused via email and copy of the same be also sent to jail superintendent for compliance.

Accordingly, the application stands disposed of.

Record be sent back to concerned court.

  
(Deepika Thakran)  
Duty MM-II/West/THC/Delhi  
02.10.2020